

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 2134**

**TO BE ANSWERED ON THE 20<sup>TH</sup> DECEMBER, 2022/ AGRAHAYANA 29, 1944  
(SAKA)**

**CONFRONTATION BETWEEN POLICE**

**2134. SHRI ASADUDDIN OWAISI:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether in the past six months there has been confrontation between Police of different States to arrest and interrogate a person against whom FIR have been lodged in that State;**

**(b) if so, the details thereof and the reasons therefor;**

**(c) whether his Ministry has laid down a set procedure for police action in other States;**

**(d) if so, the details thereof;**

**(e) whether extreme politicisation of police force in the country multiple FIRs are lodged in different States; and**

**(f) if so, the details thereof and the steps taken or being taken by the Government to issue set guidelines to all the States and UTs to be followed in letter and spirit while policing in other State?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI NITYANAND RAI)**

**(a) to (b): Ministry of Home Affairs does not maintain any record of incidents of confrontation between Police of different States.**

**(c) to (f) 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India and State Governments are responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through their law enforcement agencies. The State Police authorities have to abide by the laid down procedure contained in the Code of Criminals Procedure, 1973 in letter and spirit. However, the Ministry of Home Affairs has issued advisory to States and UTs, to comply with the provisions in this regard.**

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